

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1068/2000

New Delhi, this the 6th day of September, 2001 (12)

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Shri Govindan S. Tampi, Member (A)

Shri K.L.Gautam
Ex-PET, Kendriya Vidyalaya No.1
N H IV, NIT, Faridabad at present
R/o C-12, Sector-11, Faridabad.

...Applicant
(None present)

V E R S U S

The Chairman,
Kendriya Vidyalaya Sangathan
& Ors.

...Respondents

(By Advocate Shri S.Rajappa)

O R D E R (ORAL)

By Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)

We note that the applicant has not cared to comply with the directions given in the Tribunal's order dated 7-8-2001, for which more than reasonable time has already been given to him, as noted in the subsequent order dated 29-8-2001. Learned counsel for the respondents submits that in the absence of necessary parties and for non-compliance of the Tribunal's order, the OA should be dismissed.

2. In the above circumstances, as there is non-joinder of necessary parties, namely, the Directorate of Estates, Govt. of India and on the ground that the applicant has failed to comply with the Tribunal's order dated 7-8-2001 without any reasons, the OA is dismissed. No order as to costs.

(Govindan S. Tampi)
Member (A)
/vikas/

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)